

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAI REGENCY POWER CORPORATION PRIVATE LIMITED**

Sl.No	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	Sai Regency Power Corporation Private Limited
2.	Date of incorporation of Corporate Debtor	28 th February 2002
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105TN2002PTC055046
5.	Address of the registered office and principal office (if any) of corporate debtor	II Floor, Crown Court No.128, Cathedral Road, Chennai – 600086
6.	Date of closure of Insolvency Resolution Process	27 th April 2021
7.	Liquidation commencement date of Corporate Debtor	27 th April 2021
8.	Name and registration number of the Insolvency professional acting as liquidator	Name: G.Ramachandran Reg. No. :IBBI/IPA-002/IP-N00167/2017-18/10437
9.	Address and e-mail of the liquidator as registered with the Board	Registered Address: F-10, Syndicate Residency, No. 3, Dr. Thomas First Street, Off South Boag Road, T. Nagar, Chennai – 600 017 Registered E-mail: ramgcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Mr. G. Ramachandran, (Liquidator) C/o - M/s Brahmaya&Co., 48 Masilamini Road, Balaji Nagar, Royapettah, Chennai – 600 014 E-mail: liquidator.regency@ibcpprofessionalsolutions.com
11.	Last date for submission of claims	27 th May 2021

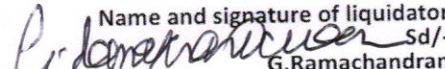
Notice is hereby given that the National Company Law Tribunal, Chennai Bench, has ordered the commencement of liquidation of the Sai Regency Power Corporation Private Limited on 27th April 2021.

The stakeholders of Sai Regency Power Corporation Private Limited are hereby called upon to submit their claims with proof on or before 27th May 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 30th April 2021
Place: Chennai

Name and signature of liquidator

Sd/-
G.Ramachandran
Reg No.: IBBI/IPA-002/IP-N00167/2017-18/10437